

1993 Appropriation NOVEMBER 28, 1963 Appropriation 1994  
(Railways) No. 6 Bill (No. 5) Bill

[Shri B. R. Bhagat]

(f) G.S.R. No. 1776 dated the 13th November, 1963,

(g) G.S.R. No. 1779 dated the 18th November, 1963.

[Placed in Library. See No. LT-1951/63].

(iv) a copy of each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(a) The Central Excise (Twenty-fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 1763 dated the 16th November, 1963.

(b) The Central Excise (Twenty-sixth Amendment) Rules, 1963 published in Notification No. G.S.R. 1765 dated the 16th November, 1963.

[Placed in Library. See No. LT-1952/63].

12.21 hrs.

APPROPRIATION (RAILWAYS)  
NO. 6 BILL\*

**The Minister of Railways (Shri Dasappa):** Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated

Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year.”

*The motion was adopted.*

**Shri Dasappa:** I introduce the Bill.

BUSINESS ADVISORY COMMITTEE

TWENTY-FIRST REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, I beg to move that this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 27th November, 1963.

**Mr. Speaker:** The question is:

“That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 27th November, 1963.”

*The motion was adopted.*

12.22 hrs.

APPROPRIATION (NO. 5) BILL

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to move\*\* that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1963-64, be taken into consideration.

**The Speaker:** The question is:

“That the Bill to authorise payment and appropriation of certain

\*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 28th November, 1963.

\$Introduced with the recommendation of the President.

\*\*Moved with the recommendation of the President.